

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI SPECIAL BENCH**

Item 15  
**C.P.(IB)687/MB/2020**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI  
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **15.03.2023**

NAME OF THE PARTIES: - **Rajmata Engineering Pvt. Ltd.**  
**V/s**  
**Windals Auto Pvt. Ltd**

*Appearance (via video-conference):*

For the Applicant : CS Gautam Bhandari  
For the Respondent : Prachi Johri, adv

Section 9 of IBC, 2016

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**ORDER**

Counsels for both sides present. Ld. Counsel appearing for the Corporate Debtor seeks time to file Vakalatnama and Reply. Let the same be done within a period of three weeks. Copy of the Reply may also be served to the Counsel appearing for the Operational Creditor well before the adjourned date. It is made clear that in case Reply is not filed before the adjourned date, the right to file shall be closed and the matter will be decided based on the available papers. List this matter on Board on 25.04.2023 for further consideration and hearing.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Jagdish

**Sd/-**

KISHORE VEMULAPALLI  
Member (Judicial)